

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 356 OF 2017 & IA NOS. 1263 & 1498 OF 2018**

**Dated : 10<sup>th</sup> December, 2018**

**Present: Hon' ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon' ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Tamil Nadu Spinning Mills Association** .... **Appellant(s)**  
**Versus**  
**Tamil Nadu Electricity Regulatory Commission** .... **Respondent(s)**  
**& Anr.**

Counsel for the Appellant(s) : Mr. Kumar Mihir

Counsel for the Respondent(s) : Mr. Sethuramalingam for R-1

Mr. S. Vallinayagam

Ms. S. Amali for R-2

**ORDER**

**IA NO. 1263 OF 2018**

***(Appl. for condonation of delay in filing the reply)***

We have heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.1.

Learned counsel appearing for the 1<sup>st</sup> Respondent submitted that, there is a delay of 27 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the 1st Respondent, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the 1st Respondent and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1263 of 2018, for delay in filing the reply is allowed.

**IA NO. 1498 OF 2018**  
***(Appl. for condonation of delay in filing the reply)***

We have heard the learned counsel appearing for the Appellant and learned counsel appearing for the Respondent No.2.

Learned counsel appearing for the Respondent No.2 submitted that, there is a delay of 137 days in filing the reply which has been explained satisfactorily in the application. The same may kindly be accepted and delay may kindly be condoned.

Submission made by the learned counsel appearing for the Respondent No.2, as stated above, is placed on record.

In the light of the submission made by the learned counsel appearing for the Respondent No.2 and after perusal of the application explaining the delay in filing the reply, we find it satisfactory as sufficient cause has been made out. The same is accepted and the delay in filing the reply is condoned. IA, being IA No. 1498 of 2018, for delay in filing the reply is allowed.

**APPEAL NO. 356 OF 2017**

The learned counsel appearing for the parties submitted that pleadings are complete.

Submission made by the learned counsel appearing for the parties, as stated above, is placed on record.

List the matter for hearing on **27.02.2019.**

**(Ravindra Kumar Verma)**  
**Technical Member**  
mk/bn

**(Justice N.K. Patil)**  
**Judicial Member**